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THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD

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Review Application No. 1955/1993  
in  
Original Application No. 654/1993.

Kunwar Pal ... .. Applicant

Vs.

Union of India and others... .. Respondents

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HON'BLE MR MAHARAJDIN, MEMBER(J)

The instant review application has been preferred under Rule 17(III) of the Central Administrative Tribunal (Procedure) Rules 1987 seeking the review of judgment dated 22-04-1993 passed in Original Application No.654 of 1993 which was dismissed.

As provided by Rules 17(III) of the Central Administrative Tribunal (Procedure) Rules 1987, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed :

- (i) if it suffers from an error apparent on the face of the record ; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence ; or
- (iii) for any other sufficient reason, construed to mean "analogous reason".

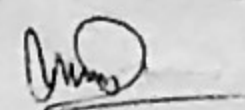
I have gone through the review application and find that it is not covered by any of the aforesaid provisions.

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The copy of judgment against which review is sought, has also not been filed along with the review petition. I do not find any other "sufficient reason" justifying review of the judgment. Consequently the review application merits rejection and the same is hereby rejected as also barred by limitation.



MEMBER (J)

Dated: Allahabad, November 17<sup>th</sup>, 1993.  
(VKS PS)

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